

**SUPREME COURT OF INDIA**

Federation of Hotel & Restaurant Associations of India

Vs.

Union of India

C.A.No.4932-4934 of 2001

(Kurian Joseph Mohan M.Shantanagoudar and Navin Sinha,JJ.,)

19.04.2018

**JUDGMENT**

**Kurian Joseph, J.,**

1. Learned Counsel appearing for the appellant, on instruction, seeks permission to withdraw the Civil Appeals.
2. Permission granted.
3. The Civil Appeals are dismissed as withdrawn.